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MCRC-10248-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 2<sup>nd</sup> OF MAY, 2025

MISC. CRIMINAL CASE No. 10248 of 2025

RAJESH @GANESH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Laveesh Sethia, Advocate for the applicant.

Shri Madhusudan Yadav, Govt. Advocate for the respondent/State.

## **ORDER**

After arguing for a while, learned counsel for the applicant seeks withdrawal of this first application filed under Section 439 of Cr.P.C./483 of BNSS, 2023, with liberty to renew the prayer after evidence of victim before the trial Court.

Prayer accepted.

The application is dismissed, with the liberty as prayed for.

(SANJEEV S KALGAONKAR) JUDGE